

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOs. 1010 & 1009 OF 2019 IN**  
**DFR NO. 1195 OF 2019**

**Dated : 21<sup>st</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**GMR Power Corporation Limited** ... **Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Anr....** **Respondent(s)**

Counsel for the Appellant(s) : Mr. Saransh Shaw

Counsel for the Respondent(s) : ----

**ORDER**

**IA NO. 1010 OF 2019**

*(Application for condonation of delay in refiling the appeal)*

In this application, the applicant/appellant has prayed that 26 days' delay in refiling the appeal may be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in refiling the appeal is condoned. The application is disposed of.

**IA NO. 1009 OF 2019 IN**  
**DFR NO. 1195 OF 2019**

Issue notice to Respondents on IA No. 1009 of 2019 and main appeal, returnable on 18.07.2019. Dasti, in addition, is permitted.

List the matter on **18.07.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/vt*

**(Justice Manjula Chellur)**  
**Chairperson**